

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1173 of 2002.

Allahabad this the 28th day of April 2004.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Mohd. Islam
S/o Sri Abdul Majid
R/o Gora Bazar, Kasi Mohalla,
Ghazipur, District Ghazipur.

.....Applicant.

(By Advocate : Sri V.M. Zaidi)

Veŕsus.

1. Union of India
through Secretary
Telecom Department
Government of India,
New Delhi.
2. Divisional Engineer (Telegraph)
Ghazipur.
3. Deputy Divisional Officer (Telegraph)
Ghazipur.
4. Junior Telecom Officer
Mohammadabad, Ghazipur.

.....Respondents.

(By Advocate : Sri V.K. Pandey)

ORDER

Learned counsel for the respondents submitted that the relief claimed by the applicant is against the Telecommunication Department which has recently been converted into Corporation known as Bharat Sanchar Nigam Ltd. (In short B.S.N.L), therefore, this O.A. is not maintainable before the Tribunal for want of jurisdiction as no notification has been issued under section 14 (2) of A.T. Act, 1985 by the Government of India.

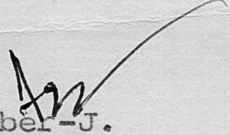
2. I have heard counsel for the parties.

3. The legal position is well settled by the Division Bench judgment of Hon'ble Delhi High Court in Civil Writ Petition No.2702/02 decided on 24.08.2001 in the case of Sri Ram Gopal Verma Vs. Union of India and others reported in 2002 (1) A.I.S.L.J. 352 and Hon'ble Bombay High Court in the case of Bharat Sanchar Nigam Ltd. Vs. A.R. Patil reported in 2002 (3) A.T.J. page-1.

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4. In the circumstances, the O.A. is dismissed as not maintainable for lack of jurisdiction. However, liberty is given to the applicant to approach appropriate forum for the for redressal of his grievance.

No costs.


Member - J.

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